



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Jammu.

Notification
Jammu, the 07th of February, 2019.

SRO 104 .- In exercise of the powers conferred by section 20 of the Jammu and Kashmir Protection of Human Rights Act, 1997 (Act No. XV of 1997), the Government with the concurrence of Chief Justice of High Court of Jammu and Kashmir hereby specify Principal Sessions Judge of each District in the State as Human Rights Court.

By order of the Government of Jammu and Kashmir.

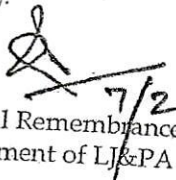
Sd/.
(Achal Sethi)
Secretary to Government,

No. LD(Lit)2012/203-SC/Home/NHRC

Dated 07.02.2019

Copy to the:-

1. Ld Advocate General, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, J&K Jammu. This in reference to his letter No.820/SCS dated 06.04.2018
4. All Principal Session Judges.
5. Registrar General, J&K High Court, Jammu.
6. General Manager, Government Press Jammu for publication in an extra ordinary issue of the Government Gazette.
7. Private Secretary to Chief Secretary.
8. SRO Section, Department of L, J and PA(w.7.s.c).


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Deputy Legal Remembrancer,
Department of LJ&PA